CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD.

Dated: This the 27th day of August 2002.

Original Application no. 777 of 2002.

Hon'ble Mr. Justice RRK Trivedi, Vice-Chairman Hon'ble Maj Gen KK Erivastava, Member (A)

Wahid, s/o Sri Buddhi, R/o Nagaria Kalan Izatnagar, Bareilly and Posted as Gangman under Parvar Anubhag Engineer, Kashipur, Udham Singh Nagar.

... Applicant

By Adv : Sri S. Gaur

Versus

- The Union of India, through General Manager, Baroda House, New Delhi.
- Divisional Rail Manager, N E Rly.,
 Izatnagar, Bareilly.
- Parvar Anubhag, Engineer,
 N.E. Rly., Kashipur,
 Distt. Udham Singh Nagar.

... Respondents

By Adv : Sri KP singh

ORDER

Hon'ble Mr Justice RRK Trivedi, VC.

By this OA, filed under section 19 of the AT Act, 1985, the applicant has prayed for a direction to pay salary, bonus and Increments for the period from 8.8.1997 to 3.5.1998 alongwith interest @ 18% pa. The applicant is serving as Gangman at Izatnagar, NE Rly., Bareilly.

2. Learned counsel for the applicant has submitted that without any justifiable reason, the applicant has been denied for salary for the above period, though he is still

....2/-

In The Central Administrative Tribunal ALLAHABAD BENCH

1: ORDER - SHEET : 1

Applicant (s)

Respondent (s)

Advocate for Applicant (s)	Advocate for Respondent (s)
Notes of the Registry	Orders of the Tribunal
	11-7-2002
	Honom Justice Brax. Towedove
	Han Mas. Gen K.K. SmastavarAn
	Case Called. As Learned
	advocates have radved
	to abstain from the Judicial
	Work, none appeared for
	the parties.
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	Adjourned 40 27-8-2002

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continuing on the post and is being paid salary regularly.

- Before coming to this Tribunal the applicant filed a representation before DRM, NE Rly., Izatnagar, Bareilly, copy of which has been filed as annexure 1. The representation has not yet been decided.
- 4. Considering the aforesaid facts and circumstances in our opinion the ends of justice will be served if respondent no. 2 is directed to decide the representation of the applicant by reasoned order within a period of 3 months. The OA is accordingly disposed of finally with the direction to respondent no. 2 to decide the representation of the applicant with a reasoned order within a period of 3 months from the date of this order is filed before him. To avoid delay it shall be open to the applicant to file copy of freek representation alongwith copy of this order.

5. There shall be no order as to costs.

Member (A)

Vice Chairman

/pc/